

REGISTRAR COURT. 2

SECTION III

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 34785/2014

M/S. GAIL INDIA LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from
filing O.T.)

WITH

SLP(C) No. 34790/2014

(With appln.(s) for exemption from filing O.T. and appln.(s) for
c/delay in refiling SLP and appln.(s) for c/delay in filing SLP and
Interim Relief)

SLP(C) No. 33455/2014

(With appln.(s) for exemption from filing O.T. and appln.(s) for
c/delay in refiling SLP and Interim Relief and Office Report)

Date : 26/08/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Abhishek Sharma, Adv.

Ms. Rashmi Singh, Adv.

For Respondent(s)

Mr. Vibhu Tiwari, Adv.

Mr. Kundan Lal, Adv.

Mr. Vinay Garg, Adv.

Mr. Uday Singh, Adv.

Mr. Suraj Singh, Adv.

Mr. Pradeep Misra, Adv.

UPON hearing the counsel the Court made the following

Signature Not Verified

O R D E R

Digitally signed by

Madhu Grover

Date: 2015.08.27

SLP(C) No. 34785/2014

14:34:26 SCT

Reason:

is The Learned counsel for the respondent Nos. 1 and 2 seeks and
given four weeks time as last chance to file the c
ounter affidavit.

Item No. 79

2

Fresh steps for the service of notice by usual mode to the

unserved respondent No. 3 and 4 shall be taken by the learned counsel for the petitioner within a period of four weeks. Dasti in addition is permitted to be served.

SLP(C) No. 34790/2014

The Learned counsel for the respondent Nos. 2 and 3 has stated that the petitioner has not provided the copies of the pleadings to him. The learned counsel for petitioner is directed to provide the copies of the pleadings to the learned counsel within a weeks' time and file proof. The respondent shall file the Counter Affidavit within a period of four weeks, thereafter. Four weeks time, as last chance is given to the learned counsel for the petitioner to take fresh steps for the service of notice to the unserved respondent No.1 in accordance with the earlier order dated 7.5.2015 of this Court. List again on 29.9.2015.

SLP(C) No. 33455/2014

Respondent Nos. 1 and 7 shall be at liberty to file the counter affidavit within a period of four weeks whereafter no further extension shall be given. The office report indicates that although by order dated 7.5.2015 of this Court four weeks time as last chance was given to the Learned Counsel for the petitioner to take fresh steps for the service of notice to the unserved Respondents, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. A wait orders. List thereafter.

(M K HANJURA)
Registrar

MG
Â!

Item No. 79

1

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